

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-113**  
IB-121(ND)/2021

**IN THE MATTER OF:**

Ahluwalia Marbles Pvt. Ltd.

Vs.

ChetanyaBuildconPvt. Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 31.03.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC : Mr. Ruchir Batra Advocate.

**ORDER**

Counsel for the Operational Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The counsel for the Operational Creditor is permitted to serve private notice at the Registered Office address of the Corporate Debtor by all modes and file proof of service along with an affidavit on or before next date of hearing.

List the matter on 7<sup>th</sup> May, 2021.

— Sd —

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

— Sd —

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)